

*ITEM NO.45

REGISTRAR COURT. 2 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s).
11442-11443/2015

MATSYA JEEVI SAHKARI SAMITI LTD AND ANR Petitioner(s)
VERSUS

STATE OF U P AND ORS Respondent(s)

(with interim relief and office report)

Date : 20/10/2016 These petitions were called on for hearing today.

For Petitioner(s) Mr.Sandeepan Pathak,adv.
Mr. Neeraj Shekhar,Adv.

For Respondent(s) Mr.Sandeep Kumar Dwivedi,Adv.
Mr. Manoj K. Mishra,Adv.
Mr.Upendra Mishra,Adv.
Mr. Vinay Garg,Adv.
Mr Vinay Kumar Garg,Adv.
Ms. Pragati Neekhara,Adv.

UPON hearing the counsel the Court made the following

O R D E R

The respondent Nos.1 & 4 have failed to file the counter affidavit within the period stipulated under the rules. The respondent Nos.2 & 3 have already filed the counter affidavit. As per tracking report, the respondent No.5 has been served, but no one has entered appearance on his behalf. However, now, Mr. Manoj K. Mishra, Ld.counsel undertakes to appear for the said respondent. He seeks and is given one week's time to file the vakalatnama and four weeks time to file the counter affidavit.

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List the matter before the Hon'ble Court as per rules after expiry of five weeks.

(M V RAMESH)
Registrar

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